# GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION

#### **LOK SABHA**

UNSTARRED QUESTION NO. 1250. TO BE ANSWERED ON MONDAY, THE  $2^{\rm ND}$  MAY, 2016.

## MAKE IN INDIA PROGRAMME

1250. SHRI M. RAJA MOHAN REDDY:

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Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

# वाणिज्य एवं उद्योग मंत्री

- (a) the salient features of the 'Make in India' programme along with the status of its implementation and the names of foreign countries/companies including multi-national companies and big corporate houses which have invested in the country under this programme;
- (b) the details of the sectors identified and are likely to be benefited the most under the programme and the response received from various sectors/States/UTs and foreign countries and the achievements made thereunder;
- (c) the details of the agreements signed with other countries under 'Make in India' programme and the investments/ FDI made and approved therein, sector and company-wise along with the likely employment generation therefrom;
- (d) whether the Government has identified any hindrances in the implementation of 'Make in India' programme and if so, the details thereof along with the steps taken by the Government to remove them and promote the 'Make in India' initiative;
- (e) the details of the facilities being extended/ to be extended for setting up of industries to companies including foreign companies under the said programme along with the steps taken by the Government to boost the manufacturing sector/reduce the manufacturing cost; and
- (f) whether the Government has any plan to focus the 'Make in India' programme on backward and poor States of the country and if so, the details thereof and if not, the reasons therefor?

### **ANSWER**

वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण)
THE MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF COMMERCE & INDUSTRY
(SHRIMATI NIRMALA SITHARAMAN)

(a): Make in India initiative has been launched to project India as a preferred investment destination and a global manufacturing hub. The major objective behind the initiative is to renew focus on job creation, skill development, fostering innovation and high quality standards in 25 sectors. Make in India initiative focuses on four key areas to promote

manufacturing and entrepreneurship viz. Policy Initiatives & New Processes; Robust Infrastructure; Focus Sectors; New Mind-set/Approach;

As part of the Make in India initiative several steps have been taken collectively by all the government departments and states to promote investments from Indian and Foreign investors in the focus sectors. The key is to create an enabling environment for investments in the select 25 focus sectors. It aims at promoting the 'ease of doing business' measures taken up by states and central government ministries.

- (b): 25 Focus sectors have been identified for growth under the initiative viz. Automobiles; Auto components; Aviation; Biotechnology; Chemicals; Construction; Defence manufacturing; Electrical machinery; Electronic system design and manufacturing; Food processing; IT and BPM; Leather; Media and entertainment; Mining; Oil and gas; Pharmaceuticals; Ports; Railways; Renewable energy; Roads and highways; Space; Textiles; Thermal power; Tourism & Hospitality and Wellness.
- **(c):** No such information is maintained centrally at one place.
- (d): The Government is taking various measures for bringing investments to the country like opening up Foreign Direct Investment in many sectors; carrying out FDI related reforms and liberalization and improving ease of doing business in the country. Some of the recent initiatives are at Annexure.
- **(e):** Steps are being taken for development of support infrastructure to facilitate setting up of industries such as transport infrastructure, utility infrastructure etc. These steps shall bring down cost thereby boosting the manufacturing sector.
- (f): The Make in India initiative is a national initiative targeting development of all states at large. Each state has its own special features which make it an ideal investment destination in particular sectors. This initiative with the support of State Governments and Union ministries aims at development of manufacturing sector of the country as a whole.

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# ANNEXURE REFERRED TO IN REPLY TO PART (d) OF THE LOK SABHA UNSTARRED QUESTION NO. 1250 FOR ANSWER ON 02.05.2016.

#### **Recent FDI Initiatives**

- 1. 100% FDI under the automatic route has been allowed in the specified rail infrastructure projects.
- Investment made by NRIs, PIOs and OCIs under Schedule 4 of FEMA (Transfer or Issue of Security by Persons Resident Outside India) Regulations on non-repatriation basis is now deemed to be domestic investment at par with the investment made by residents.
- 3. The special dispensation of NRIs has also been extended to companies, trusts and partnership firms, which are incorporated outside India and are owned and controlled by NRIs.
- 4. 100% FDI under automatic route for manufacturing of medical devices has been permitted.
- 5. FDI Policy on Insurance sector reviewed to increase the sectoral cap of foreign investment from 26% to 49% with foreign investment up to 26% to be under automatic route. Similar changes have also been brought in the FDI Policy on Pension Sector.
- 6. In order to provide simplicity to the FDI policy and bring clarity on application of conditionalities and approval requirements across various sectors, different kinds of foreign investments have been made fungible under one composite cap.
- 7. FDI up to 100% through automatic route has been allowed in White Label ATM Operations.
- 8. Reforms in FDI Policy on Constructions Development sector include:
  - a) Removal of conditions of area restriction of floor area of 20,000 sq. mtrs in construction development projects and minimum capitalization of US \$ 5 million to be brought in within the period of six months of the commencement of business.
  - b) Exit and repatriation of foreign investment is now permitted after a lock-in-period of three years. Transfer of stake from one non-resident to another non-resident, without repatriation of investment is also neither to be subjected to any lock-in period nor to any government approval.
  - c) Exit is permitted at any time if project or trunk infrastructure is completed before the lockin period.
  - d) 100% FDI under automatic route is permitted in completed projects for operation and management of townships, malls/ shopping complexes and business centres.
- 9. Foreign investment up to 49% in defence sector has been permitted under automatic route along with specified conditions. Further portfolio investment and investment by FVCIs has been allowed up to permitted automatic route level of 49%. The foreign investment in access of 49% has been allowed on case to case basis with Government approval in case of access to modern and 'state-of-art' technology related manufacturing.

10. FDI policy on Broadcasting sector has also been amended as under:

Sector/Activity	New Cap and Route
6.2.7.1.1 (1)Teleports(setting up of up-linking HUBs/Teleports); (2)Direct to Home (DTH); (3)Cable Networks (Multi System operators (MSOs) operating at National or State or District level and undertaking upgradation of networks towards digitalization and addressability); (4)Mobile TV; (5)Headend-in-the Sky Broadcasting Service(HITS) 6.2.7.1.2 Cable Networks (Other MSOs not undertaking upgradation of networks towards digitalization and addressability and Local Cable Operators (LCOs))	100%  (Up to 49% - Automatic route Beyond 49% - under Government route)
6.2.7.2 Broadcasting Content Services	
6.2.7.2.1 Terrestrial Broadcasting FM (FM Radio), 6.2.7.2.2 Up-linking of 'News & Current Affairs' TV Channels	49% Government route
6.2.7.2.3 Up-linking of Non-'News & Current Affairs' TV Channels  Down-linking of TV Channels	100% Automatic route

- 11. Government has decided to introduce full fungibility of foreign investment in Banking-Private sector. Accordingly, FIIs/FPIs/QFIs, following due procedure, can now invest up to sectoral limit of 74%, provided that there is no change of control and management of the investee company.
- 12. Government has opened certain plantation activities namely; coffee, rubber, cardamom, palm oil tree and olive oil tree plantations for 100% foreign investment under automatic route.
- 13. It has been decided that a manufacturer will be permitted to sell its product through wholesale and/or retail, including through e-commerce under automatic route.
- 14. Government has reviewed single brand retail trading (SBRT) FDI policy to provide that sourcing of 30% of the value of goods purchased would be reckoned from the opening of first store. In case of 'state-of-art' and 'cutting-edge technology' sourcing norms can be relaxed subject to Government approval. Further, an entity operating SBRT through brick and mortar stores has been permitted to undertake e-commerce activities as well.
- 15. Indian brands are equally eligible for FDI to undertake SBRT. In this regard, it has been decided that certain conditions of the FDI policy on the sector namely; products to be sold under the same brand internationally and investment by non-resident entity/ entities as the brand owner or under legally tenable agreement with the brand owner, will not be made applicable in case of FDI in Indian brands.
- 16. 100% FDI is now permitted under automatic route in Duty Free Shops located and operated in the Customs bonded areas.
- 17. FDI policy on wholesale cash & carry activities has been reviewed to provide that a single entity will be permitted to undertake both the activities of SBRT and wholesale.

- 18. 100% FDI is now permitted under the automatic route in Limited Liability Partnerships (LLP) operating in sectors/activities where 100% FDI is allowed, through the automatic route and there are no FDI-linked performance conditions. Further, the terms 'ownership and 'control' with reference to LLPs have also been defined.
- 19. Regional Air Transport Service (RSOP) has been opened for foreign investment up to 49% under automatic route. Further, foreign equity cap of activities of Non-Scheduled Air Transport Service, Ground Handling Services have been increased from 74% to 100% under the automatic route.
- 20. Foreign investment cap on Satellites- establishment and operation has now been raised from 74% to 100% under the government route.
- 21. Foreign investment cap on Credit Information Companies has now been increased from 74% to 100% under the automatic route.
- 22. Government has decided that for infusion of foreign investment into an Indian company which does not have any operations and also does not have any downstream investments, Government approval would not be required, for undertaking activities which are under automatic route and without FDI-linked performance conditions.
- 23. FDI policy on establishment and ownership or control of the Indian company in sectors/activities with caps requiring Government approval has been reviewed to provide that approval of the Government will be required if the company concerned is operating in sectors/ activities which are under Government approval route rather than capped sectors. Further no approval of the Government is required for investment in automatic route sectors by way of swap of shares.
- 24. Certain conditions of FDI policy on Agriculture and Animal Husbandry, and Mining and mineral separation of titanium bearing minerals and ores, its value addition and integrated activities have been simplified.
- 25. In order to achieve faster approvals on most of the proposals, the Government has decided to raise threshold limit for approval by FIPB to Rs 5000 crore.
- 26. Further, Finance Minister in its Budget Speech on 29.2.2016 has announced that 100% FDI will be allowed through FIPB route in marketing of food products produced and manufactured in India. This will benefit farmers, give impetus to food processing industry and create vast employment opportunities.

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